

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 10 सितम्बर, 2025 / 19 भाद्रपद, 1947

हिमाचल प्रदेश सरकार

गृह विभाग

अधिसूचना

शिमला-2, 09 सितम्बर, 2025

संख्या : गृह(ए)ए(1)6 / 2020.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का राज्य अधिनियम संख्यांक 17) की धारा 11 की उप—धारा (1) के साथ पठित भारतीय नागरिक 125—राजपत्र / 2025—10—09—2025 (5627) सुरक्षा संहिता, 2023 (2023 का केन्द्रीय अधिनियम संख्यांक 46) की धारा 2 की उप—धारा (1) के खण्ड (प) द्वारा प्रदत्त शिक्तयों का प्रयोग करते हुए, पुलिस महानिदेशक, हिमाचल प्रदेश के परामर्श से, इस अधिसूचना के राजपत्र (ई—गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से, निम्नलिखित अनुसूची की स्तम्भ संख्याः 3 में यथा वर्णित उसके क्षेत्र सिहत हटली पुलिस चौकी को स्तम्भ संख्या : 4 में वर्णित पुलिस थाना के स्थानीय क्षेत्रों से स्तम्भ संख्या : 5 में वर्णित पुलिस थाना के स्थानीय क्षेत्रों में अन्तरित करते हैं, अर्थात् :—

अनुसूची

क्रम	ग्राम पंचायत का	स्तम्भ संख्या २ में विनिर्दिष्ट	पुलिस थाना, जिससे इस	पुलिस थाना, जिसमें	
क्रम संख्या	नाम	ग्राम पंचायत में अंतर्विष्ट	अधिसूचना द्वारा अन्तरित	नुरक्षसं यागा, राजसम इसके पश्चात्	
राज्या	1111	गावों के नाम	किए जाने हैं	सम्मिलित होंगे	
(1)	(2)	(3)	(4)	(5)	
1.	ककरोटी ककरोटी	1. ककरोटी	पुलिस थाना चुवाड़ी	पुलिस थाना	
		2. बुंगा	31(1(1 11 11 3 11 9)	सिहुन्ता	
		3. नलेड़		15	
		4. चौंकी			
		5. पुखरेड			
		6. डुगरेड 7. गोरत			
		7. गोरत			
		8. तलाई			
		9. जमनेड			
		10. झांगर			
2.	गोला	1. गोला	–यथोपरि–	–यथोपरि–	
		2. महा			
		3. परोल			
		4. भरोडी			
		5. झंडियारा			
		6. थम्वा			
		7. मझालका			
		8. खडोली			
		9. मझोलका			
		10. डैण कुपड			
		11. पधर 12. घट्टा			
		12.			
		14. कोहलन			
		15. वासा			
		16. भाटी			
		17. सिम्बल खोला			
		18. भटेड			
		19. बल्ली			
		20. पधरतला			
		21. तरांगड			
		22. जलाडू			
		23. वासा -			
		24. झिकला जलाडा			
		25. भ्योरा			
		26. वल्ला			
		27. जंगल ककरोटी			

				7, 2020 / 10 11 / 17, 10 11	
3.	थुलेल	1.	थुलेल	–यथोपरि–	–यथोपरि–
		2.	उपरली थुलेल		
		3.	झीकली थुलेल		
		4.	भन्गया		
		5.	अणाई		
		6.	धनोट		
		7.	बनोली		
		8.	द्रवाह		
		9.	मट		
		10.	नडलू जंगल		
4.	बलाना	1.	बलाना	–यथोपरि–	–यथोपरि–
		2.	लाहडू		
		3.	डडामण		
		4.	सलाडा		
		5.	चलेरा		
		6.	झकोल		
		7.	सकलाह भटेड		
5.	हटली	1.	हटली	–यथोपरि–	–यथोपरि–
		2.	द्रमण		
		3.	वल्ला		
		4.	गुढवाना		
		5.	चन्गरेटा		
		6.	रसोली		
		7.	कोहलडी		

आदेश द्धारा,

हस्ताक्षरित / – अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English text of this Department Notification No. Home(A)A(1) 6/2020 dated 09-09-2025 as required under Article 348 (3) of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 9th September, 2025

No. Home (A)A(1)6/2020.—In exercise of the powers conferred by clause (u) of subsection(1) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No. 46 of 2023) read with sub-section (1) of section 11 of the Himachal Pradesh Police Act, 2007 (State Act No.17 of 2007), the Governor, Himachal Pradesh, in consultation with the Director General of Police, Himachal Pradesh, is pleased to transfer Police Post Hatli alongwith its area as enumerated in Column No. (3) from the local area of the Police Station as mentioned in Column No.(4) to the local area of the Police Station as mentioned in Column No.(5) of the

SCHEDULE given below thereof, with effect from the date of publication of this Notification in the Rajpatra (e-Gazette), Himachal Pradesh, namely:—

SCHEDULE

Sl.	Name of Gram]	Name of Villages	Police S	Station	Police Station
No.	Panchayats	contained in Gram		from which		in which
		Par	chayats specified in	transfer	red by	hereinafter
			Column No. 2	this noti	fication	included
(1)	(2)		(3)	(4)	(5)
1.	Kakroti	1.	Kakroti	Police	Station	Police Station
		2.	Bunga	Chowari		Sihunta
		3.	Naled			
		4.	Chounki			
		5.	Pukhred			
		6.	Dugred			
		7.	Gorat			
		8.	Talai			
		9.	Jamned			
		10.	Jhhangar			
		11.				
2.	Gola	1.	Gola	-do)-	-do-
		2.	Matta			
		3.	Parol			
		4.	Bhrori			
		5.	Jhandiyara			
		6.	Thamba			
		7.	Majhalka			
		8.	Khadoli			
		9.	Majholka			
		10.	Dain Kupad			
		11.	Padhar			
		12.	Ghatta			
		13.	Kakarbai			
		14.	Kohlan			
		15.	Basa			
		16.	Bhati			
		17.	Simbal Khola			
		18.	Bhated			
		19.	Balli			
		20.	Padhar Tala			
		21.	Trangar			
		22.	Jaladu			
		23.	Basa			
		24.	Jhikla Jalada			
		25.	Bhiora			
		26.	Balla			
		27.	Jangal Kakroti			

				T	
3.	Thulel	1.	Thulel	-do-	-do-
		2.	Uparli Thulel		
		3.	Jhikli Thulel		
		4.	Bhangyan		
		5.	Annai		
		6.	Dhanot		
		7.	Banoli		
		8.	Drawah		
		9.	Matt		
		10.	Nadlu Jangal		
4.	Balana	1.	Balana	-do-	-do-
		2.	Lahdu		
		3.	Dadaman		
		4.	Salada		
		5.	Chalera		
		6.	Jhakol		
		7.	Saklah Bhated		
5.	Hatli	1.	Hatli	-do-	-do-
		2.	Draman		
		3.	Balla		
		4.	Gudvana		
		5.	Changreta		
		6.	Rasoli		
		7.	Kohaldi		

By order,

Sd/- Addl. Chief Secretary (Home).

STATE AUDIT DEPARTMENT

NOTIFICATION

Dated, the 4th September, 2025

No. 1-31/67-Fin(LA) Vol-15(Part)- 5937.—The Governor, Himachal Pradesh is pleased to order the following transfer, with immediate effect:

Sl.	Name of Officer	Name of Officer From	
No.			
1.	Sh. Rajvir Singh,	Himachal Pradesh Technical	For audit of various
	Assistant Controller.	University, Hamirpur.	institutions with
			Headquarter at Shimla.

By order, Sd/ Principal Secretary (Finance),

पंचायती राज विभाग

अधिसूचना

शिमला-09, 06 सितमबर, 2025

संख्याः पीसीएच—एचए(3)4/07—1/685502/2025.—इस विभाग की समसंख्यक अधिसूचना दिनांक 29—05—2025 जिसे दिनांक 16 जून, 2025 को राजपत्र में प्रकाशित किया गया है के अन्तर्गत, जिला कांगड़ा के विकास खण्ड रैत की ग्राम सभा "मनेई खास" का मुख्यालय बदलकर "झझरोली" करने हेतु प्रस्तावना द्वारा सम्बन्धित ग्राम सभा सदस्यों से आक्षेप एवं सुझाव आमंत्रित किए गए थे तथा उपायुक्त, जिला कांगड़ा को इस सम्बन्ध में आक्षेप/सुझाव प्राप्त करने और उन पर विचार करने के उपरान्त अन्तिम सिफारिश प्रस्तुत करने के लिए प्राधिकृत किया गया गया था;

और क्योंकि उपरोक्त अधिसूचना में निर्दिष्ट अवधि के भीतर कोई भी आक्षेपों / सुझावों प्राप्त नहीं हुए;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप—धारा (2) के खण्ड(ग) द्वारा प्रदत्त शक्तियों के अधीन, जिला कांगड़ा के विकास खण्ड रैत की ग्राम सभा "मनेई खास" का मुख्यालय बदलकर "झझरोली" करने के सहर्ष आदेश प्रदान करते हैं।

आदेश द्वारा,

हस्ताक्षरित / – सचिव (पंचायती राज)।

पंचायती राज विभाग

अधिसूचना

शिमला-09, 21 अगस्त, 2025

सं0 पीसीएच-एचए(1)17/2024-24178-84.—इस विभाग की अधिसूचना संख्या पीसीएच-एचए (3)17/2024-7295-7304 दिनांक 17-06-2025 व शुद्धि पत्र, दिनांक 05-07-2025 में आंशिक संशोधन करते हुए, विकास खण्ड सुराणी के अन्तर्गत ग्राम सभा घलौर से गांव जठमा को ग्राम सभा गाहिलयां में वापिस सम्मिलित करने के आदेश प्रदान किये जाते हैं।

आदेश द्वारा,

हस्ताक्षरित / – सचिव (पंचायती राज)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि0 प्र0)

श्री सुशील वर्मा पुत्र श्री पूर्ण चन्द पुत्र जगता, निवासी बार्ड, डाकघर बनीखेत, तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—–प्रार्थना–पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना—पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उसका सही नाम सुशील वर्मा पुत्र श्री पूर्ण चन्द पुत्र श्री जगता है। उसका नाम आधार कार्ड, उसकी परिवार नकल ग्राम पंचायत ढलोग में सही दर्ज है, लेकिन मलकीयती भूमि मुहाल बनीखेत जरेई, वनी व आर.एफ. बनीखेत, पटवार वृत्त बनीखेत में उसका नाम श्री सुशील पुत्र पूर्ण चन्द पुत्र जगता दर्ज है जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजिरया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम की दुरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 23—09—2025 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 23-08-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि0 प्र0)

श्री घाहको राम पुत्र श्री दलिपा पुत्र नौरंग, निवासी बासा, डाकघर सुदली, तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.--प्रार्थना-पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना—पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उसका सही नाम घाहको राम पुत्र श्री दिलपा पुत्र नौरंग है। उसका नाम परिवार नकल ग्राम पंचायत सुदली में सही दर्ज है, लेकिन मलकीयती भूमि मुहाल बासा, पटवार वृत्त चूहन में उसका नाम श्री धाको पुत्र दिलपा पुत्र नौरंग दर्ज है, जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजिरया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 19–09–2025 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 20-08 -2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि०प्र०)।

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Vikas Bhatia s/o Sh. Narender Kumar, r/o V.P.O. Lahar, Tehsil & District Hamirpur (H.P.). 177001

Versus

General Public

<u>Subject</u>.— Notice for Registration of Marriage.

Sh. Vikas Bhatia and Smt. Priyanka Devi have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 27-09-2025. In case no objection is received by 27-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 28-07-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Kamal Dev age 40 years s/o Sh. Charan Singh, Village Talasi Khurd. P.O. Kirwin, Tehsil & District Hamirpur (H.P.).
- 2. Ms. Radika Kumari age 42 years d/o Sh. Heera Lal, r/o Village Leak Te, District Boag, Police Phyu Myo, Myanmar at present residing at Village Talasi Khurd, P.O. Kirwin, Tehsil & District Hamirpur (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Kamal Dev and Ms. Radika Kumari have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 30-09-2025. In case no objection is received by 30-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 01-08-2025.

Seal. Sd/
Marriage Officer-cum-SDM,
Sub-Division, Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Sh. Sahil s/o Sh. Parveen Kumar, r/o Village Bhaleta Khurd, P.O. Sanahi, Tehsil & District Hamirpur (H.P.), Pin-177 027.

Versus

General Public

<u>Subject</u>.— Notice for Registration of Marriage.

Sh. Sahil and Smt. Simran have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned, stating therein that their marriage ceremony has been performed on 26-06-2025 at Prachin Pashupati Nath Shiv Mandir Society, Booth No. 228, M.D.C. Sector-4, Panchkula according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 25-09-2025. In case no objection is received by 25-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 31-07-2025.

Seal.

Sd/-Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Parmod Chand

Versus

General Public

Notice to General Public.

Parmod Chand s/o Late Sh. Beli Ram, r/o Village Jajri, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 13-03-1965 but due to ignorance the same could not be entered in the record of Gram Panchayat Jajri. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 13-03-1965, they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 19-08-2025.

Seal. Sd/-

Tehsildar-cum- Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

- 1. Krishan Kumar s/o Surinder Pal, r/o Village Manjheli, Post Office Kangoo, Tehsil Nadaun, District Hamirpur (H.P.).
- 2. Seema Kumari d/o Jagat Ram, r/o Village Sudi, Post Office Dharmour, Tehsil Karsog, District Mandi, H.P.

Versus

General Public

Subject.—Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 13-08-2025 at Village Bagala Mukhi Mandir, Budhana Kangoo and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 29-09-2025 at 11.00 A.M. The objection(s) after 29-09-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-08-2025 under my hand and seal of this office.

Seal. Sd/-

(RAKESH SHARMA, HPAS), Sub-Divisional Magistrate-cum-Marriage Officer, Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

- 1. Sunil Kumar s/o Madan Lal, r/o Village Kandrola, Post Office Putrial, Tehsil Nadaun, District Hamirpur (H.P.).
- 2. Sahiba d/o Bal Krishan, r/o House No. 7/109, Yaseen Road Amritsar-1, Post Office & District Amritsar, P.B.

Versus

General Public

Subject.—Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 14-02-2024 at Village House No. 7/109, Yaseen Road Amritsar-1, Post Office & District Amritsar, P.B. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 20-09-2025 at 11.00 A.M. The objection(s) after 20-09-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-08-2025 under my hand and seal of this office.

Seal.	Sd/-
	(RAKESH SHARMA, HPAS),
	Sub-Divisional Magistrate-cum-Marriage Officer,
	Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate Exercising the Powers of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

- 1. Vishal Thakur s/o Krishan Thakur, r/o Village Sankar, Post Office Jol Sapper, Tehsil Nadaun, District Hamirpur (H.P.).
 - 2. Kaushalya Devi d/o Bhim Bahadur, r/o 19, Khuda Alisher, Chandigarh

Versus

General Public

Subject.—Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 29-01-2015 at Village Shri Baba Ji Jotish Kandar 220 MDC, Sector Panchkula, Haryana and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 30-09-2025 at 11.00 A.M. The objection(s) after 30-09-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-08-2025 under my hand and seal of this office.

Seal.

(RAKESH SHARMA, HPAS),

Sub-Divisional Magistrate-cum-Marriage Officer,

Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Raj Kumar s/o Sh. Sukh Dev, r/o Village Kalsai, P.O. Majhog Sultani, Tehsil & District Hamirpur (H.P.).

Versus

General Public

<u>Subject</u>.— Notice for Registration of Marriage.

Sh. Raj Kumar s/o Smt. Vandna Kumari have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned stating therein that their marriage ceremony has been performed on 01-08-2025 at Mata Jhaniari Devi Temple at Village Jatehari, P.O. Jhaniari, Tehsil & District Hamirpur, H.P. according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 24-09-2025. In case no objection is received by 24-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 11-08-2025.

Seal. Sd/-

Marriage Officer-cum-SDM,

Sub-Division, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Ankush and Sh. Subhash Chand, r/o House No. 10, Ram Gali, Tehsil & District Hamirpur, H.P.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ankush s/o Poonam Devi have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 20-09-2025. In case no objection is received by 20-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 13-08-2025.

Seal.

Marriage Officer-cum-SDM, Sub-Division, Hamirpur (H.P.).

Sd/-

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Sanjeev Kumar s/o Sh. Charan Dass, r/o Village Multhan, P.O. Kuthera, Tehsil & District Hamirpur, H.P.Pin-177020

Versus

General Public

Subject.—Notice for Registration of Marriage.

Sh. Sanjeev Kumar and Anjali Devi have filed an application u/s 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 25-09-2025. In case no objection is received by 25-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 11-08-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Vinod Kumar s/o Sh. Ramesh Chand, r/o V.P.O. Saned, Tehsil & District Hamirpur, H.P.
- 2. Smt. Mamta Rani d/o Sh. Vijay Prakash, r/o Village Kheri Ranghran, P.O. Khera, District Yamuna Nagar, Haryana, Pin-135003. Applicants.

Versus

General Public

<u>Subject</u>.— Notice for Registration of Marriage.

Sh. Vinod Kumar s/o Smt. Mamta Rani have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned stating therein that their marriage ceremony has been performed on 01-08-2025 at Mata Mandir Ladraur, Tehsil Bhoranj, District Hamirpur, H.P. according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 20-09-2025. In case no objection is received by 20-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 08-08-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Nabhjot Chauhan s/o Sh. Ilam Chand, r/o House No. 90, Ward No. 10, Tehsil & District Hamirpur, H.P.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Nabhjot Chauhan and Smt. Palak Sharma have filed an application u/s 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 25-09-2025. In case no objection is received by 25-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 21-08-2025.

Seal.

Sd/-*Marriage Officer*-cum-*SDM*, *Sub-Division*, *Hamirpur*, *District Hamirpur* (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Varun Bhardwaj s/o Sh. Rakesh Bhardwaj, r/o House No. 269, Ward No. 11, Baru, Subhash Nagar, Tehsil & District Hamirpur, H.P. Pin-177001.

Versus

General Public

Subject.—Notice for Registration of Marriage.

Sh. Varun Bhardwaj s/o Smt. Upma Sharma have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 20-09-2025. In case no objection is received by 20-09-2025 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 14-08-2025.

Seal. Sd/-

Marriage Officer-cum-SDM,

Sub-Division, Hamirpur, District Hamirpur (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H. P.)

- 1. Ashwani Kumar s/o Sh. Surender Kumar, Village Dhirwin, P.O. Dhirwin, Tehsil Bhoranj, District Hamirpur (H.P.) aged 34 years old.
- 2. Payal d/o Sh. Amar Nath, r/o Village Banska, P.O. Bani, District Kathua, J & K aged 18 years old.

Versus

General Public

Subject.— *Notice of the Intended Marriage.*

Sh. Ashwani Kumar and Payal have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 09-10-2025. In case no objection is received by 09-10-2025. It will be presumed that there is no objection to the above said marriage and the same will be allowed accordingly.

Issued today on 29-08-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, District Hamirpur (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Asha Kiran

Versus

General Public

Notice to General Public.

Asha Kiran d/o Rameshwar Dass, r/o Village Dhabiri, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 24-03-1976 but due to ignorance the same could not be entered in the record of Gram Panchayat Ghori-Dhabiri. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 24-03-1976, they can either in person or through counsel can file their objection before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 19-08-2025.

Seal. Sd/-

Tehsildar-cum- Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Vishambri Devi

Versus

General Public

Notice to General Public.

Vishambri Devi d/o Birju Ram, r/o Village Bahal-Arjun, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 16-07-1968 but due to ignorance the same could not be entered in the record of Gram Panchayat Dalchera. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 16-07-1968, they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 21-08-2025.

Seal. Sd/-

Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)-176110

Kavita Rani w/o Sh. Trilok Chand, r/o Village Bhatiana, P.O. Dhail, Tehsil Sujanpur, District Hamirpur (H.P.) . . . Applicant.

Versus

General Public ... Respondent.

Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the name of applicant as Kavita Rani instead of Rita Devi.

Kavita Rani w/o Sh. Trilok Chand, r/o Village Bhatiana, P.O. Dhail, Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for correction of name as per the contents of application the applicant has submitted that the correct name of Kavita Rani instead of Rita Devi and her name is written as Kavita Rani. The applicant is advised to let her name published in the Gazette of Govt. of H.P.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this rectification in the name of applicant can file the objection personally or in writing before this court on or before 22-09-2025. The objections received after 22-09-2025 will not be entertained.

Issued today on 22-08-2025 under my hand and seal of the court.

Seal. Sd/Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)-176110

Vinita Devi w/o Sh. Ranjeet Singh, r/o Village Bajahar, P.O. Tarpohal, Tehsil Sujanpur, District Hamirpur (H.P.) . . . Applicant.

Versus

General Public ... Respondent.

Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the name of applicant as Vinita Devi instead of Banita Kumari.

Vinita Devi w/o Sh. Ranjeet Singh, r/o Village Bajahar, P.O. Tarpohal, Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for correction of name as per the contents of application the applicant has submitted that the correct name of Vinita Devi instead of Banita Kumari and her name is written as Vinita Devi. The applicant is advised to let her name published in the Gazette of Govt. of H.P.

Therefore, the general public is hereby informed through this notice that any person who have any objection regarding this rectification in the name of applicant can file the objection

personally or in writing before this court on or before 22-09-2025. The objections received after 22-09-2025 will not be entertained.

Issued today on 22-08-2025 under my hand and seal of the court.

Seal.	Sd/-
	Sub-Divisional Magistrate,
	Sujanpur, District Hamirpur (H.P.).

In the Court of Sh. Vikash Shukla, H. P. A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Ravinder Kumar aged 24 years s/o Sh. Kartar Chand, r/o Village Ghandholi, P.O. Kanerar, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Saina Kaushal aged 18 years d/o Sh. Balwant, r/o Village Jhoker, Post Office & Tehsil Bamson Tauni Devi, District Hamirpur, H.P. . . . *Applicants*.

Versus

General Public ... Respondent.

Subject.— *Notice of the Intended Marriage.*

Ravinder Kumar aged 24 years s/o Sh. Kartar Chand, r/o Village Ghandholi, P.O. Kanerar, Tehsil Sujanpur, District Hamirpur (H.P.) and Saina Kaushal aged 18 years d/o Sh. Balwant, r/o Village Jhoker, Post Office & Tehsil Bamson Tauni Devi, District Hamirpur, H.P. have filed an application in the court of undersigned under section 5 of Special Marriage Act, 1954 in which they stated that they intend to solemnize their marriage within three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 24-10-2025. The objections received after 24-10-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 24-10-2025 under my hand and seal of the court.

VIKASH SHUKLA, H.P.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.).

Seal.

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Smt. Geeta Devi d/o Lega Ram, r/o Village & P.O. Kaned, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Geeta Devi d/o Lega Ram, r/o Village & P.O. Kaned, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सिंहत मुकद्दमा दायर किया है कि उसकी self Geeta Devi d/o Lega का जन्म/मृत्यु दिनांक 19—02—1951 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म/मृत्यु पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुस्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Geeta Devi के जन्म पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 12—09—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म/मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 02-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी धर्मशाला, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

किरम मुकद्दमाः तकसीम

तारीख पेशी: 27-09-2025

कान्ता देवी

बनाम

तशी नोरबू आदि

प्रतिवादी श्री टशी नोरबू पुत्र सेवा राम पुत्र तावतो, निवासी सिधपुर, तहसील धर्मशाला, जिला कांगड़ा भूमि खाता नं0 81, खतौनी नं0 177, खसरा नं0 143, रकबा तादादी 01—41—84, वाक्या उप—महाल व तहसील धर्मशाला, जिला कांगड़ा, भूमि खाता नं0 241, खतौनी नं0 431 मिन, खसरा नं0 10/4, रकबा तादादी 00—32—04 महाल सिधपुर, मौजा खनियारा, तहसील धर्मशाला, जिला कांगड़ा, जमाबन्दी 2013—14 की तकसीम करने हेतु इस अदालत में प्रार्थिया कान्ता देवी ने प्रार्थना—पत्र पेश किया है जिसमें उपरोक्त प्रतिवादीगण पक्ष को समन साधारण तरीका से तामील होने पर अदालत में पेश न हो रहे हैं। इसीलिए इस अदालती इश्तहार अखबार के माध्यम से उपरोक्त प्रतिवादी को सूचित किया जाता है कि वह दिनांक 27—09—2025 को सुबह 11.00 बजे इस अदालत में असालतन या वकालतन हाजिर होवें। अन्यथा गैर हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 28-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर ।

हस्ताक्षरित / — सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 347/NT/25

Krishna Devi d/o Ranjha s/o Sh. Acchar, r/o Mohal Loharkad, Tehsil Dharamshala, Distt. Kangra (H.P.).

Versus

General Public

विषय.——प्रार्थना—पत्र जेरे धारा 37(2) हिमाचल प्रदेश भू—राजस्व अधिनियम, 1954 के तहत नाम दुरुस्ती करने बारे।

नोटिस बनाम आम जनता।

Krishna Devi d/o Ranjha s/o Sh. Acchar, r/o Mohal Loharkad, Tehsil Dharamshala, Distt. Kangra (H.P.) ने इस अदालत में शपथ पत्र सिहत मुकद्दमा दायर किया है कि मेरा नाम कृष्णा देवी है। Chuhi Devi alias Krishna Devi एक ही व्यक्ति के नाम हैं। यदि किसी को नाम दुरुस्त / पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 27—09—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ एवं पेश किए गए दस्तावेजों के मुताबिक नाम दुरुस्त / पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 28–08–2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Smt. Ajudhya Devi w/o Late Brij Lal, r/o Village Khaterh, P.O. Dhagwar, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Ajudhya Devi w/o Late Brij Lal, r/o Village Khaterh, P.O. Dhagwar, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सिंहत मुकद्दमा दायर किया है कि उसके husband Brij Lal s/o Hoshiaru की मृत्यु दिनांक 27—04—1988 को हुई है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में मृत्यु पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुस्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Brij Lal की मृत्यु पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 23—09—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Smt. Puniya Devi d/o Late Sh. Mahi Dass, r/o Village Bhaterh, P.O. Passu, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Puniya Devi d/o Late Sh. Mahi Dass, r/o Village Bhaterh, P.O. Passu, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सहित मुकद्दमा दायर किया है कि उसके self Puniya Devi d/o Late Sh. Mahi Dass का जन्म दिनांक 02—02—1974 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा/मुस्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Puniya Devi के जन्म पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 23—09—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-07-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Smt. Kusma Devi d/o Darshan Lal, r/o Village & P.O. Khaniyara, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Kusma Devi d/o Darshan Lal, r/o Village & P.O. Khaniyara, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सिहत मुकद्दमा दायर किया है कि उसके self Kusma Devi d/o Darshan Lal का जन्म दिनांक 20—06—1972 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा / मुस्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Kusma Devi के जन्म पंजीकृत किये जाने बारे कोई उजर / एतराज हो तो वह हमारी अदालत में दिनांक 23—09—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 27-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Smt. Kamlesh Kumari d/o Chuha Ram, Village Ghirtholi, P.O. Paddar, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—-प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Kamlesh Kumari d/o Chuha Ram, Village Ghirtholi, P.O. Paddar, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सिहत मुकद्दमा दायर किया है कि उसके self Kamlesh Kumari d/o Chuha Ram का जन्म दिनांक 16—07—1958 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा / मुस्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Kamlesh Kumari के जन्म पंजीकृत किये जाने बारे कोई उजर / एतराज हो तो वह हमारी अदालत में दिनांक 23—09—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 23–08–2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Smt. Sumna Devi d/o Roshan Lal, r/o Village & P.O. Sidhbari, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.——प्रार्थना—पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Smt. Sumna Devi d/o Roshan Lal, r/o Village & P.O. Sidhbari, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना—पत्र सिहत मुकद्दमा दायर किया है कि उसके self Sumna Devi d/o Roshan Lal का जन्म दिनांक 05—11—1974 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा / मुस्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त 05—11—1974 के जन्म पंजीकृत किये जाने बारे कोई उजर / एतराज हो तो वह हमारी अदालत में दिनांक 23—09—2025 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ—पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 20-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, जिला कांगड़ा (हि०प्र०)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील सुलह, जिला कांगड़ा (हि0प्र0)

किरम मुकद्दमा : जन्म पंजीकरण

तारीख पेशी : 25—09—2025

सुमना देवी पुत्री पूरण चन्द, निवासी गांव धोल्टा, डाकघर दरंग, उप—तहसील सुलह, जिला कांगड़ा (हि0प्र0)

बनाम

सर्वसाधारण एवं आम जनता

. विषय.——प्रार्थना—पत्र जेर धारा 13(3) जन्म ∕ मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत करने बारा।

प्रार्थिया सुमना देवी पुत्री पूरण चन्द, निवासी गांव धोल्टा, डाकघर दरंग, उप—तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र गुजारा है कि मेरा जन्म गांव धोल्टा में दिनांक 29—01—1976 को हुआ है परन्तु अज्ञानतावश ग्राम पंचायत धोरन के पंचायत अभिलेख में जन्म पंजीकरण न हुआ है। अतः मेरे जन्म पंजीकरण करने के आदेश सम्बन्धित ग्राम पंचायत को जारी किए जाएं।

अतः सर्वसाधारण को इस राजपत्र इश्तहार / मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया के जन्म पंजीकरण ग्राम पंचायत धोरन के पंचायत अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह दिनांक 23—09—2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा प्रार्थिया सुमना देवी पुत्री पूरण चन्द, निवासी गांव धोल्टा के जन्म दिनांक 29—01—1976 के आदेश ग्राम पंचायत धोरन के पंचायत अभिलेख में दर्ज करने हेतु आदेश जारी कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

आज दिनांक 23-08-2025 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित / — नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, सुलह, जिला कांगड़ा (हि0प्र0)।

तारीख पेशी: 18-09-2025

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील सुलह, जिला कांगड़ा (हि0प्र0)

किरम मुकद्दमा : जन्म पंजीकरण

सिलमा राजपूत पुत्री गंगा राम, निवासी गांव व डाकघर ककडै, उप—तहसील सुलह, जिला कांगड़ा (हि०प्र०)

बनाम

सर्वसाधारण एवं आम जनता

विषय.——प्रार्थना—पत्र जेर धारा 13(3) जन्म / मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत करने बारा।

प्रार्थिया सिलमा राजपूत पुत्री गंगा राम, निवासी गांव व डाकघर ककडै, उप—तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र गुजारा है कि मेरा जन्म गांव व डाकघर ककडै में दिनांक 30—12—1948 को हुआ है परन्तु अज्ञानतावश ग्राम पंचायत ककडै के पंचायत अभिलेख में जन्म पंजीकरण न हुआ है। अतः मेरे जन्म पंजीकरण करने के आदेश सम्बन्धित ग्राम पंचायत को जारी किए जाएं।

अतः सर्वसाधारण को इस राजपत्र इश्तहार / मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया के जन्म पंजीकरण ग्राम पंचायत ककड़े के पंचायत अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह दिनांक 18—09—2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा प्रार्थिया सिलमा राजपूत पुत्री गंगा राम के जन्म दिनांक 30—12—1948 के आदेश ग्राम पंचायत ककड़े के पंचायत अभिलेख में दर्ज करने हेतु आदेश जारी कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

आज दिनांक 27-08-2025 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित / –

नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,

सुलह, जिला कांगड़ा (हि०प्र०)।

ब अदालत श्री विजय शर्मा, कार्यकारी दण्डाधिकारी जयसिंहपूर, जिला कांगड़ा (हि०प्र०)

मुकद्दमा नं0 : 09 / ना / 2025

किरम मुकद्दमा : मृत्यु पंजीकरण

तारीख पेशी : 29-09-2025

वर्षा देवी पत्नी स्व0 श्री कस्तूरी लाल, गांव त्रफड, डा0 मैला, तहसील जयसिंहपुर, जिला कांगड़ा प्रार्थिया। (हि0प्र0)।

बनाम

आम जनता

प्रतिवादी।

विषय.—-मुस्त्री मुनादी व इश्तहार अखबारी बराये मृत्यू दर्ज करने बारे।

वर्षा देवी पत्नी स्व0 श्री कस्तूरी लाल, गांव त्रफड, डा0 मैला, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने स्वयं हाजिर होकर प्रार्थना—पत्र हल्फी ब्यान पेश किया व आवेदन किया है कि मेरे सस्र महलू राम पुत्र निहाल सिंह, गांव फड, डाo मैला, तहसील जयसिंहपुर की मृत्यु दिनांक 14—11—1971 को गांव त्रफड, डा० मैला, ग्राम पंचायत हारसी, तहसील जयसिंहपुर, जिला कांगड़ा (हि०प्र०) में हुई है। इस सन्दर्भ में प्रार्थिया ने अपना शपथ-पत्र भी संलग्न किया है परन्तु अज्ञानतावश प्रार्थिया व उसके घर वालों ने मृत्यु पंजीकरण स्थानीय ग्राम पंचायत हारसी के अभिलेख में दर्ज न करवाया है। अतः प्रार्थिया न्यायालय के माध्यम से अपने सस्र की मृत्यू का पंजीकरण करने का आदेश ग्राम पंचायत हारसी को जारी करवाना चाहती है।

अतः प्रार्थिया के आवेदन स्वीकार करते हुए इस इश्तहार मुस्त्री मुनादी व चरपांगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त महलू राम पुत्र निहाल सिंह, गांव फड, डा० मैला, तहरील जयसिंहपुर, जिला कांगड़ा (हि०प्र०) की मृत्यु तिथि 14–11–1971 मृत्यु पंजीकरण बारे कोई उजर या एतराज हो तो वह असालतन या वकालतन तारीख पेशी 29-09-2025 को दोपहर 02.00 बजे हाजिर अदालत होकर अपना उजर या एतराज पेश कर सकता है अन्यथा बाद गुजरने तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त मृत्यु पंजीकरण करने का आदेश स्थानीय पंजीकार, ग्राम पंचायत हारसी को जारी कर दिया जाएगा।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 28–08–2025 को जारी हुआ।

मोहर ।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, जयसिंहपुर, जिला कांगड़ा (हि०प्र०)।

In the Court of Naib Tehsildar-cum-Executive Magistrate, Raja Ka Talab, Distt. Kangra (H.P.)

File No.: /NTEH/2025 Date of Institution: 27-08-2025

Case Titled: Registration of Death

Sh. Subhash Chand s/o Late Sh. Totu Ram, r/o Village & P.O. Gurial, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.).

Versus

General Public

Notice to General Public.

Whereas] Sh. Subhash Chand s/o Late Sh. Totu Ram, r/o Village & P.O. Gurial, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) has filed an application before the undersigned that date of death of his mother is 10-04-1975 but due to ignorance and lack of knowledge it has not been entered in the concerned Gram Panchayat register. He has further stated that he wants to get it registered in Gram Panchayat Gurial, Sub-Tehsil Raja Ka Talab.

The applicant has attached non-availability certificate, recommendation of Additional Distt. Registrar (Birth & Death)-*cum*-Medical Officer of Health Kangra at Dharamshala, Affidavit of two witnesses namely Sh. Ajay Kumar s/o Sh. Bishan Chand, r/o VPO Gurial, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) & Sh. Pawan Singh s/o Sh. Trilok Singh, r/o Village & P.O. Gurial, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) have been attached in support of his claim.

Now, therefore, in pursuance of section 13(3) of the Registration of Birth & Death Act, 1969 a proclamation to all general public concerned is hereby issued that objections in this regard *i.e.* to enter the date of death of Smt. Manti Devi wd/o Late Sh. Totu Ram shall be heard by the undersigned on 29-09-2025 in his court at Raja Ka Talab. Anyone having any objections in the matter may do so on the said date and place in person or through legal practitioner or his/her recognised agent. In case non-appearence, the proceedings will continue *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 29-08-2025.

Seal.

Naib Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, Distt. Kangra (H.P.).

In the Court of Sub-Divisional Magistrate, Dheera, exercising the Powers of Marriage Officer, Palampur, Distt. Kangra (H.P.)

In case:

NOTICE OF REGISTRATION OF MARRIAGE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT, 1954

Ajay Kumar and Sulekha Devi

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for the Registration of Marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Ajay Kumar s/o Bakshi Ram, r/o Village Peera, P.O. Rajhoon, Tehsil Dheera, Distt. Kangra (H.P.) and Sulekha Devi d/o Laxmi Paswan, r/o VPO Baingra, Tehsil Madhubani District Madhubani, Bihar. That they have solemnized their marriage on dated 12-12-2024 at Mata Jhunga Devi Mandir Committee, VPO Bhadrol, Tehsil Dheera, Distt. Kangra (H.P.) as per Hindu Rites and customs and living as husband and wife since then.

If there is any objection to the registration of this marriage, the objection in person or through counsel to be submitted to this office on or before 08-10-2025 otherwise the marriage will be registered.

Seal. Sd/-

Sub-Divisional Magistrate-cum-Marriage Officer, Dheera, Palampur, Distt. Kangra (H.P.).

In the Court of Sub-Divisional Magistrate, Dheera, exercising the Powers of Marriage Officer, Dheera, Distt. Kangra (H.P.)

In Ref.:

Arvind Kumar and Divya Chaudhary

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for the Registration of Marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Arvind Kumar s/o Sh. Vikram Chand, r/o Village Marhoon, P.O. Marhoon, Tehsil Dheera, Distt. Kangra (H.P.) and Divya Chaudhary d/o Sh. Raj Kumar, r/o Village Har Liyungni, P.O. Marhoon, Tehsil Dheera, Distt. Kangra (H.P.).

If there is any objection on this marriage, the objection in person or through counsel be submitted to this office on or before 14-10-2025 otherwise the marriage will be registered.

Seal. Sd/-

Sub-Divisional Magistrate-cum-Marriage Officer, Dheera, Distt. Kangra (H.P.).

कार्यालय नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, राजा का तालाब, तहसील फतेहपूर, जिला कांगड़ा (हि0प्र0)

केस नम्बर : 369 / एन०टी० / आर०के०टी० तारीख पेशी : 30-09-2025

उनवान मुकद्दमा :

महासू बनाम जगदीश आदि

विषय.—मश्त्री मुनादी व चस्पांगी करवाये जाने सम्बन्धी।

नोटिस बनाम :

1. पवन कुमार पुत्र जगदीश चन्द, 2. अरविन्द कुमार पुत्र जगदीश चन्द, 3. अंजू देवी पुत्री जगदीश चन्द, 4. रीना देवी पुत्री जगदीश चन्द, 5. कांता देवी विधवा जगदीश चन्द, 6. सपना देवी पुत्री रघुवीर सिंह, 7. पोली देवी विधवा रघुवीर सिंह, 8. मन्सा देवी विधवा छुन्कू, 9. रिजन्द्र कुमार पुत्र मुन्शी, 10. रासो देवी विधवा मुन्शी, 11. नरेश कुमार पुत्र तुलसी, 12. मनोज कुमार पुत्र तुलसी, 13. नीलम कुमारी पुत्री तुलसी, 14. शोभा रानी पुत्री तुलसी, 15. राज कुमार पुत्र वानी, 16. करतार सिंह पुत्र वानी, 17. गुरदयाल सिंह पुत्र वानी, 18. मिहन्द्र सिंह पुत्र वानी, 19. शकुन्तला देवी पुत्र वानी, 20. रमेश चन्द पुत्र दुनी, 21. शिमलो देवी पुत्री दुनी, 22. किशनो पत्नी दुनी, निवासी गांव गोंलवा, उप—तहसील राजा का तालाब।

उक्त मुकद्दमा में प्रतिवादी / प्रतिवादी गण उपरोक्त की तलवी के लिए इस अदालत द्वारा साधारण तरीके से कई बार इस अदालत में उपस्थित होने के लिए नोटिस जारी किए गए परन्तु साधारण तरीके से तामील न हो पा रही है जिस कारण प्रतिवादी / प्रतिवादी गण की तामील न होने पर उक्त केस में अग्रिम कार्यवाही करने में विलम्ब हो रहा है।

अतः इस नोटिस इश्तहार के माध्यम से उपरोक्त प्रतिवादी / प्रतिवादीगण / हितबद्ध व्यक्तियों को सूचित किया जाता है कि वह उक्त मुकद्दमा में पैरवी हेतु दिनांक 30—09—2025 को समय 10.00 बजे सुबह असालतन या वकालतन हाजिर अदालत आवें अन्यथा हाजिर न आने की सूरत में नियमानुसार हस्ब जाब्ता कार्यवाही अमल में लाई जावेगी।

आज दिनांक 20-08-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर ।

हस्ताक्षरित / – नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, राजा का तालाब, जिला कांगड़ा (हि0 प्र0)।

तारीख पेशी : 22-09-2025

ब अदालत नायब तहसीलदार एवम् सहायक समाहर्ता द्वितीय श्रेणी, भवारना, जिला कांगड़ा (हि0प्र0)

किरम मुकद्दमाः नाम दुरुस्ती

श्रीमती कंचन लता पुत्री शंकर, निवासी महाल बीरगढ़, उप—तहसील भवारना, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.— नाम की दुरुस्ती करने बारे।

प्रार्थिया श्रीमती कंचन लता पुत्री शंकर, निवासी महाल बीरगढ़, उप—तहसील भवारना, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय स्वघोषणा पत्र द्वारा सूचित किया है कि उसका असल नाम कंचन लता है। उसके अन्य अभिलेख में भी इसी नाम से प्रविष्टी दर्ज है, जबकि महाल बीरगढ़, पटवार वृत्त गढ़—II

के राजस्व अभिलेख में प्रार्थिया का नाम कंचना देवी दर्ज है, जोकि गलत है। अतः प्रार्थिया महाल बीरगढ़, पटवार वृत्त गढ़–II के राजस्व रिकार्ड में अपने नाम की दुरुस्ती करवाना चाहती है।

अतः इस मुश्त्री मुनादी चस्पांगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 22-09-2025 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 20–08–2025 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / – नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, भवारना, जिला कांगड़ा (हि०प्र०)।

तारीख पेशी : 22-09-2025

ब अदालत नायब तहसीलदार एवम् सहायक समाहर्ता द्वितीय श्रेणी, भवारना, जिला कांगड़ा (हि0प्र0)

किरम मुकद्दमाः नाम दुरुस्ती

श्री सरूप चन्द पुत्र शंकर, निवासी महाल बीरगढ़, उप–तहसील भवारना, जिला कांगड़ा (हि०प्र०)।

बनाम

आम जनता

विषय.— नाम की दुरुस्ती करने बारे।

प्रार्थी श्री सरूप चन्द पुत्र शंकर, निवासी महाल बीरगढ़, उप—तहसील भवारना, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय स्वघोषणा पत्र द्वारा सूचित किया है कि उसका असल नाम सरूप चन्द है। उसके अन्य अभिलेख में भी इसी नाम से प्रविष्टी दर्ज है, जबकि महाल बीरगढ़, पटवार वृत्त गढ़—II के राजस्व अभिलेख में प्रार्थी का नाम स्वरूप चन्द दर्ज है, जोकि गलत है। अतः प्रार्थी महाल बीरगढ़, पटवार वृत्त गढ़—II के राजस्व रिकार्ड में अपने नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्त्री मुनादी चस्पांगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 22—09—2025 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 20-08-2025 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / — नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, भवारना, जिला कांगड़ा (हि०प्र०)।

मोहर ।

समक्ष तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, तहसील बडोह, जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 09 / 2025 तारीख मजरूआ : 29-08-2025 तारीख पेशी : 19-09-2025

श्रीमती सोनिका शर्मा विधवा स्व० श्री उमेश कुमार पुत्र देश राज, निवासी महाल भटलाहड़ी, डा० कंडी, तहसील बडोह, जिला कांगड़ा (हि०प्र०)

बनाम

आम जनता "फरीकदोयम।

दरख्वास्त बाबत नाम दुरुस्ती।

श्रीमती सोनिका शर्मा विधवा स्व० श्री उमेश कुमार पुत्र देश राज, निवासी महाल भटलाहड़ी, डा० कंडी, तहसील बडोह, जिला कांगड़ा (हि0प्र०) ने अदालत में दिनांक 29–08–2025 को प्रार्थना—पत्र प्रस्तुत करते हुए अपने प्रार्थना—पत्र में निवेदन किया है कि प्रार्थिया का वास्तविक नाम सोनिका शर्मा है, प्रार्थिया की पहली अल्पव्यस्क पुत्री का वास्तविक नाम शिवांशी शर्मा तथा प्रार्थिया के पित का वास्तविक नाम उमेश कुमार शर्मा है परन्तु राजस्व अभिलेख महाल भटलाहड़ी व महाल चकबन कण्डी में प्रार्थिया का नाम सोनिका उसकी पहली अल्पव्यस्क पुत्री का नाम कुमारी शिवांशी, दूसरी अल्पव्यस्क पुत्री का नाम कुमारी काव्यांशी व पित का नाम उमेश कुमार दर्ज हो चुका है, जोिक गलत दर्ज हुआ है। प्रार्थिया ने अपने प्रार्थना—पत्र के समर्थन में आहवान पत्र तलवाना, नकल जमाबन्दी, स्व० घोषणा पत्र, परिवार नकल, शिक्षा प्रमाण पत्र, पैन कार्ड मृत्यु प्रमाण—पत्र व आधार कार्ड साथ संलग्न कर रखे हैं। अब प्रार्थिया ने अपनी दोनों अलपव्यस्क पुत्रियों के नाम तथा अपने पित के नाम की दुरुस्ती के आदेश पारित करने हेतु आग्रह किया है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण आम जनता को सूचित किया जाता है कि किसी भी व्यक्ति को राजस्व अभिलेख महाल भटलाहड़ी व महाल चकबन कण्डी में प्रार्थिया का नाम सोनिका के स्थान पर सोनिका शर्मा पत्नी स्व0 श्री उमेश कुमार, प्रार्थिया की पुत्री का नाम कुमारी शिवांशी के स्थान पर शिवांशी शर्मा पुत्री स्व0 श्री उमेश कुमार, प्रार्थिया की दूसरी पुत्री का नाम कुमारी काव्यांशी के स्थान पर काव्यांशी शर्मा पुत्री स्व0 श्री उमेश कुमार व प्रार्थिया के पित का नाम उमेश कुमार के स्थान पर उमेश कुमार शर्मा पुत्र देश राज, निवासी महाल भटलाहड़ी, डा० कंडी, तहसील बडोह, जिला कांगड़ा (हि०प्र०) के नाम दुरुस्ती करने बारे में कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 19—09—2025 को 10.00 बजे इस अदालत में हाजिर होकर अपना उजर/एतराज पेश कर सकता है। बसूरत गैर—हाजिर एकतरफा कार्यवाही अमल में लाई जाएगी और नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिये जाएंगे।

यह इश्तहार आज दिनांक 29-08-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ है।

हस्ताक्षरित / — तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, तहसील बडोह, जिला कांगडा (हि०प्र०)।

In the Court of the Executive Magistrate, Tehsil Balh, District Mandi (H.P.)

File No.: 27/2025 Date of Institution: 10-07-2025 Date of Hearing: 04-09-2025

Versus

General Public . . Respondent.

Regarding publication for correction of birth and name.

Smt. Biharu Devi d/o Sh. Bhagat Ram & w/o Sh. Jasu Ram, Resident of Village & Post Office Basru, Tehsil Balh, District Mandi, H.P. has preferred an application to the undersigned for correction of date of birth in records mistakenly date of birth of applicant's wrongly entered 01-01-1959 be corrected instead of date of birth 15-01-1960.

Therefore, through this proclamation the General Public in hereby informed and any person having any objections for the entry of name and date of birth mentioned above, may submit his objection in written in this court within 30 (thirty) days from the date of publication of this notice in official gazette on objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand seal of the court on this 18th day of August, 2025.

Seal.

Sd/
Executive Magistrate,

Tehsil Balh, District Mandi (H.P.).

In the Court of Swati Dogra, H.A.S., Sub-Divisional Magistrate, Sarkaghat, District Mandi (H. P.)

In the matter of:

- 1. Bharat Bhusan s/o Sh. Jai Kumar, r/o Village Bhaderwani, P.O. Upper Jehmat, Tehsil Baldwara, District Mandi (H.P.).
- 2. Charisse Palermo Inderio d/o Sh.Nestor Gerona Inderio, r/o Santo Nino (POB) Matalom, Leyte, 6526, Philippines. . . *Applicants*.

Versus

General Public ... Respondent.

Subject.—An application for the registration of marriage under Special Marriage Act, 1954.

Whereas, a notice under section 15 the of Special Marriage Act has been received today on 25-08-2025 by the undersigned from Bharat Bhusan s/o Sh. Jai Kumar, r/o Village Bhaderwani, P.O. Upper Jehmat, Tehsil Baldwara, District Mandi (H.P.) (Husband) and Charisse Palermo Inderio d/o Sh. Nestor Gerona Inderio, r/o Santo Nino (POB) Matalom, Leyte, 6526, Philippines (wife) to register their marriage under the Act ibid .

Hence, this proclamation is hereby issued for the information of the general public that if any person have any objection for the registration of the said marriage can appear on 25-09-2025, in this office to object registration of marriage either personally or through an authorized agent failing which this marriage will be registered under the Act ibid accordingly.

Issued under my hand and seal of the court today on 25-08-2025.

Seal. Sd/-

Sub-Divisional Magistrate, Sarkaghat, District Mandi (H.P.).

CORRECTION OF NAME

I, Rumla Devi d/o Sh. Jai Chand, r/o V.P.O. Malana, Sub-Tehsil Jari, District Kullu (H.P.) declare that my name is wrongly entered as Runala Devi in Aadhar Card. Now I intend to correct my name as Rumla Devi in Aadhar Card. Concerned note it.

RUMLA DEVI d/o Sh. Jai Chand, r/o V.P.O. Malana, Sub-Tehsil Jari, District Kullu (H.P.).

CORRECTION OF NAME

I, Upendra Krishan Chambiyal s/o Sh. Megh Singh Chambiyal, r/o V.P.O. Dhanotu, Tehsil Shahpur, District Kangra (H.P.) declare that in 10th CBSE Matriculation Certificate, Examination Roll No. 17264919, Registration H123/43171/0042 of my son Shivam Chambiyal my name is wrongly entered as Upinder, whereas my correct name is Upendra Krishan Chambiyal. Please note.

UPENDRA KRISHAN CHAMBIYAL s/o Sh. Megh Singh Chambiyal, r/o V.P.O. Dhanotu, Tehsil Shahpur, District Kangra (H.P.).

CHANGE OF NAME

I, Amit Kumar s/o Sh. Nand Lal, r/o Village Mazara, P.O. Sanoli, Tehsil & District Una (H.P.) declare that I have changed my daughter's name from Shriya to Shriya Kaundal. All concerned note.

AMIT KUMAR s/o Nand Lal, r/o Village Mazara, P.O. Sanoli, Tehsil & District Una (H.P.).

CHANGE OF NAME

I, Amit Kumar s/o Sh. Nand Lal, r/o Village Mazara, P.O. Sanoli, Tehsil & District Una (H.P.) declare that I have changed my son's name from Saket to Saket Kaundal. All concerned note.

AMIT KUMAR s/o Nand Lal, r/o Village Mazara, P.O. Sanoli, Tehsil & District Una (H.P.).

CHANGE OF NAME

I, Anita Jamwal w/o Late Sh. Multan Singh Jamwal, r/o V.P.O. Bagora, Tehsil Palampur, District Kangra (H.P.)-176059 declare that I have changed my name from Anita Multan Singh Jamwal to Anita Jamwal. Anita Multan Singh Jamwal and Anita Jamwal is the same and one woman. All concerned note.

ANITA JAMWAL w/o Late Sh. Multan Singh Jamwal, r/o V.P.O. Bagora, Tehsil Palampur, District Kangra, (H.P.).

CHANGE OF NAME

I, Rakesh Singh s/o Sh. Desh Raj, r/o Ward No. 3, Mohalla Galua Una, Tehsil & District Una (H.P.) declare that I have changed my name from Rakesh Kumar to Rakesh Singh. All concerned note.

RAKESH SINGH s/o Sh. Desh Raj, r/o Ward No. 3, Mohalla Galua Una, Tehsil & District Una (H.P.).

CHANGE OF NAME

I, Kapil Dwivedi s/o Sh. Ram Swaroop Dwivedi, r/o Ward No. 03, V.P.O. Mehatpur, Sub-Tehsil Mehatpur Basdehra, Tehsil & District Una (H.P.)-174315 declare that I have changed my name from Kapil Dev to Kapil Dwivedi. All concerned note.

KAPIL DWIVEDI s/o Sh. Ram Swaroop Dwivedi, r/o Ward No. 03, V.P.O. Mehatpur, Sub-Tehsil Mehatpur Basdehra, Tehsil & District Una (H.P.).

CORRECTION OF NAME

I, Rijnesh Kumari w/o Sh. Sukhwinder Singh, r/o Village Gullarwala, Tehsil Baddi, District Solan (H.P.) declare that as per documents, my name is Rijnesh Kumari but in Aadhar Card wrongly written as Rajnish Kumari. Now I want to get my name corrected as Rijnesh Kumari in Aadhar Card.

RIJNESH KUMARI w/o Sh. Sukhwinder Singh, r/o Village Gullarwala, Tehsil Baddi, District Solan (H.P.).

CHANGE OF NAME

I, Kamla (55) w/o Sh. Nanak Chand, r/o Village Pali, P.O. Chunahan, Tehsil Balh, District Mandi (H.P.) declare that I have changed my name from Kamla to Sarla Devi. All concerned please note.

KAMLA w/o Sh. Nanak Chand, r/o Village Pali, P.O. Chunahan, Tehsil Balh, District Mandi (H.P.).

CHANGE OF NAME

I, Ankur Vyas s/o Late Sh. Kushal Kumar, r/o Ward No. 07, V.P.O. Thamba-2, P.O. Saloh, Tehsil Palampur, District Kangra (H.P.)-176102 declare that I have changed the name of my son from Atherb to Atharv. Atherb and Atharv is the same and one person. All concerned please note.

ANKUR VYAS s/o Late Sh. Kushal Kumar, r/o Ward No. 07, V.P.O. Thamba-2, P.O. Saloh, Tehsil Palampur, District Kangra (H.P.).

CORRECTION OF NAME

I, Rakesh Kumar s/o Sh. Deshraj, r/o Ward No. 04 Biara, District Kangra (H.P.) declare that the real name of my son is Vaibhav Singh, but his name is wrongly recorded as Bhaibhav in his Aadhar Card, which should be corrected and read as Vaibhav Singh.

RAKESH KUMAR s/o Sh. Deshraj, r/o Ward No. 04 Biara, District Kangra (H.P.).

CORRECTION OF NAME

I, Jeetu s/o Sh. Cheliya, r/oVillage Sundrari, P.O. Shillai, Tehsil Shillai, District Sirmaur (H.P.) hereby declare that my name has been incorrectly recorded as Jeet Singh in my Aadhar Card No. 6336 9413 1906, whereas my correct name as per all other records is Jeetu. All concerned authorities are requested to kindly take note and make the necessary correction in the Aadhar Card.

JEETU s/o Sh. Cheliya, r/oVillage Sundrari, P.O. Shillai, Tehsil Shillai, District Sirmaur (H.P.).

HIMACHAL PRADESH INFRASTRUCTURE DEVELOPMENT BOARD SHIMLA (Government of Himachal Pradesh)

NOTIFICATION IN RESPECT OF AMENDMENT IN RECRUITMENT & PROMOTION RULES OF CLERK & SENIOR ASSISTANT

Dated, the 8th September, 2025

No. HPIDB/Bye-Laws/2018-19-633.— By virtue of the powers vested in the Board of Members of the HPIDB, under Section 32(2) d of Himachal Pradesh Infrastructure Development Act, 2001 and clause 3.5 of Chapter-3 of Service Bye-Laws (Regulations) the Board of Members of the HPIDB hereby make the following amendments in the Recruitment & Promotion Rules of following categories of posts.

The existing provision under Column No. 5 in the R&P Rules of Clerk and Senior Assistant shall be substituted as under:—

Sl. No	Name of the Post	Minimum Edu. Qualification and other criteria for Direct Recruitment & Age
1.	Clerk:	Essential Qualification: Should have passed 10+2 from any Institution recognised by H.P. Govt./Central Govt. with 30 W.P.M. speed in English/Hindi typing. Desirable Qualification: Knowledge of customs, manners and suitability for appointment in the peculiar conditions prevailing in the State. Age for Direct Recruitment.— Between 18 to 45 years
2.	Senior Assistant :	Essential Qualification: By promotion from amongst the Computer Operators/ Clerks /JOA (IT) possessing 07 years regular service. Provided that all such incumbents possess the minimum education qualification of 10+2 or its equivalent like Higher Secondary Part-II, Intermediate etc. and have working experience in establishment and other matters on seniority-cum-merit basis.
3.	Age:	N.A

Sd/ (DR. BASU SOOD) Chief General Manager, H.P. Infrastructure Development Board.

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